

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH:
AT HYDERABAD.

(6)

OA. No. 332/97.

Date of order: 26-3-1997

Y. Ramachandra Rao. ... Applicant.

And

1. Railway Employees Co-operative Credit Society LTD., by Chairman, Park Town, Madras-600 003.
2. The Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.
3. The Sr. Divisional Personnel Officer, South Central Railway, Vijayawada.

... Respondents.

Counsel for the Applicant: Mr. P. Krishna Reddy

Counsel for the Respondents: Mr. N. R. Devaraj, CGSC.

CORAM:

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMN.)

Heard Sri A. V. Rama Rao for Sri P. Krishna Reddy
for the applicant.

The facts of this case are identical to the facts
in OA. 287/97 which was admitted on 11-3-1997. This case is
accordingly admitted.

Notice has been issued to the respondents to file a
counter in six weeks.

As an interim measure it is directed that no recoveries
be made until further orders.

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DY. REGISTRAR (JUDGE) 77

OA. No. 332/97.

1. Chairman, Railway Employees Co-Operative Credit Society Ltd, by Chairmanl Park Town, Madras-600 003.
2. The Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.
3. The Sr.Divisional Personnel Officer, South Central Railway, Vijayawada.
4. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devaraj, CGSC, CAT.Hyd.
6. One spare copy.

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I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD,
MEMBER (ADMN)

26.3.

Dated: - 1997

ORDER / JUDGMENT

M.R.A/C.A. NO.

O.A. No. 332/97

T.A. No. (W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.m.

